

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP 41/98
MA 374/98
OA 3060/92

(b)

New Delhi this the 17th day of February, 1998.

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

In the matter of

Anand Swaroop Sharma

(By advocate Ms Omika Dubey) .Applicant

Vs

1. Union of India
through General Manager
Shri S.P.Mehta,
Northern Railway, Baroda House,
New Delhi.
2. Divisional Rail Manager,
Mr.M.N.Chopra
Northern Railways, Allahabad.
3. F.A. & CAO,
Northern Railways,
Mr.Murli, Baroda House,
New Delhi.

.Respondents

O R D E R (ORAL)

Hon'ble Shri S.R. Adige, Vice Chairman(A)

Ms Dubey presses C.P.41/98 filed on 18.12.97 together with MA 374/98 alleging contumacious disobedience of the Tribunal's order dated 29.4.94 in OA 3060/1992.

2. MA 374/98 for condonation of delay has been filed.
3. Having regard to the provisions of Section 20 of the Contempt of Courts Act.,1971, the C.P. is hopelessly time barred and the same is accordingly rejected.
4. It is open to the petitioner to avail such other remedies as are available to him in accordance with law, if so advised.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

S.R. Adige
(S.R. Adige)
Vice Chairman(A)